

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2198**

**TO BE ANSWERED ON THE 29TH NOVEMBER, 2016/AGRAHAYANA 8, 1938 (SAKA)
REFORMS IN POLICE FORCE**

**2198. DR. PRABHAS KUMAR SINGH:
SHRI VISHNU DAYAL RAM:
SHRI KONDA VISHWESHWAR REDDY:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has taken adequate measures to ensure the compliance of police commission reforms as directed by the Supreme Court in Prakash Singh & Ors vs. Union of India & Ors judgement and if so, the details thereof;

(b) whether the Government has fully complied with the seventh directive regarding setting up of a National Security Commission and implementation of the model police reform measures; and

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the other steps taken by the Government for police reforms in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) The Hon'ble Supreme Court of India has passed seven directives on 22nd September, 2006 on police reforms in a writ petition (civil) No. 310 of 1996 filed by Prakash Singh and others. Out of the seven directives, the first six were meant for the States/Union Territories (UTs) while the seventh directive related

solely to the Central Government. The directives of the Hon'ble Supreme Court had been forwarded to all the States/UTs on 26th September, 2006 for implementation.

(b) to (d) In the year 2007, the Union Government had set up a Committee on National Security and Central Police Personnel Welfare and on 12.02.2007, filed an application before the Hon'ble Supreme Court, stating difficulties in implementation of the seventh directive. With regard to other six directives on model police reform measures, so far 20 States/UTs have implemented whereas 16 have partly implemented.

Police reform measures are also supported through grants-in-aid released to the State Governments under the Scheme for Modernisation of State Police Force (MPF) by the Ministry of Home Affairs. Major items of Police infrastructure covered are mobility, modern weaponry, training infrastructure facilities, forensic Science equipment, security equipment, traffic equipment etc.

Further, the Central Government had constituted a Committee to draft a new Model Police Act, which was published in 2006. A copy of the draft Model Police Act, 2006 as framed by the Committee was sent to States for consideration and

appropriate action. So far, 17 States have enacted a new Police Act or amended their existing Act.

The Model Police Act, 2006 was reviewed again, in line with the changing realities and making 'Police' more responsive, efficient and citizen friendly. Accordingly, a revised Model Police Bill, 2015 has been prepared and uploaded on BPR&D's website for public comments and feedback.
